

**HIGH COURT OF JUDICATURE FOR RAJASTHAN
JODHPUR**

D.B. Habeas Corpus Petition No. 33/2022

Ramratan Bishnoi

----Petitioner

Versus

The State Of Rajasthan

----Respondent

For Petitioner(s) : Mr. S.R.Godara
For Respondent(s) : Mr. Anil Joshi, GA cum AAG
Mr. Ishwar Prasad, CI, SHO P.S.
Nokha, Bikaner

**HON'BLE MR. JUSTICE SANDEEP MEHTA
HON'BLE MR. JUSTICE VINOD KUMAR BHARWANI**

Order

21/03/2022

Shri Anil Joshi, learned AAG has filed the factual report, as per which, despite fervent efforts, the corpus who is minor could not be traced out. The Investigating Officer has written to the UIDAI authorities for procuring Aadhar details of the suspect and the girl, but till date he has not received the same. We, therefore, direct that the UIDAI officials shall expedite the process of providing the Aadhar details of the suspect and the corpus to the Investigating Officer and same shall be shared latest within seven days from today.

The Investigating Officer shall intensify the efforts to trace out the girl and she shall be presented in the Court on or before the next date of hearing.

List on 11.4.2022.

(VINOD KUMAR BHARWANI),J

(SANDEEP MEHTA),J